

(b) The matter regarding pricing of gas to be supplied to power projects is under consideration of Government.

Export of Naphtha

3742. PROF. SAIF-UD-DIN SOZ : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that Naphtha is being exported by Indian Oil Corporation for a long time while crude oil is freely sold against free foreign exchange for the last one year against counter trade thereby resulting in loss of foreign exchange ; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) ; (a) and (b). High Aromatic Naptha surplus to our requirements is exported by Indian Oil Corporation. No crude oil was sold against counter trade. The question of any loss in foreign exchange thereby does not arise.

Purchase of Aromex by Petrochemical plants of Bombay and Calcutta

3743. SHRI SAIFUDDIN AHMED : Will the Minister of INDUSTRY be pleased to state :

(a) the quantity of Aromex purchased in the year 1985 from Digboi Refinery by Calcutta and Bombay petrochemical plants and the value per kilolitre ;

(b) the quantity of formulated finished product sent back to Assam by Calcutta and Bombay Plants and value thereof ; and

(c) whether there is goods scope for utilisation of Aromex produced from Assam crude locally to avoid unnecessary haulage within the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) Aromex is not used in Petrochemical Complexes at present.

(b) and (c). Do not arise.

Appointment of Acting Chief Justices of High Courts

3744. SHRI SHARAD DIGHE : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) in which High Court acting Chief Justices have been appointed and are functioning ;

(b) the reasons therefor ; and

(c) how many of them are from the same State and how many from outside the State ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) to (c). As on 8-8-86, the High Courts of Gauhati, Karnataka and Rajasthan were having Acting Chief Justices appointed from within the respective High Courts.

In Gauhati High Court the permanent Chief Justice was on leave, while in the other two High Courts the offices of Chief Justices were vacant.

Use of Machines of B.C.C.L. for Demolitions

3745. SHRI BASUDEB ACHARIA : Will the Minister of ENERGY be pleased to state :

(a) whether the machines of Bharat Coking Coal Ltd. were used on 30 May, 1986 to demolish the houses of the villagers in Ram Kanali Colliery and Keshalpur village in Dhanbad district of Bihar ; if so, facts thereof ;

(b) whether it was done with the permission of the management ; and